

(c) the average number of porters supplied during the period 16th June to 31st October, 1977 station-wise separately and the daily wage rate at which these porters have been paid,

(d) whether other Labour Cooperative Societies also applied for this contract and if so, whether they were also called for negotiations, and

(e) if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN)** (a) to (e) The information is being collected and will be laid on the Table of the Sabha

**Victimisation of Parcel Porters at Allahabad Railway Station**

1840 **SHRI BAESHWAR HEMRAM** Will the Minister of RAILWAYS be pleased to refer to reply given to Unstarred Question No 2573 on the 5th July, 1977 regarding victimisation of Parcel Porters at Allahabad Railway station and state

(a) whether memoranda dated 14th October, 1976 and 11th November, 1976 complaining victimisation of parcel porters have been examined; and

(b) if so, what action has been taken against the Society for their deliberate lapses?

**THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN)** (a) Yes

(b) The Society was fined Rs 100/- by the Railway Administration and the labour is being paid at the rate of Rs 5/50 per day from September, 1977. The issue with regard to short payment has been taken up by the Labour Enforcement Officer (Central)

**Notice from Labour Enforcement Officer (Central)**

1841 **SHRI BATESHWAR HEMRAM:**

Will the Minister of RAILWAYS be pleased to state

(a) whether any notice demanding repayment of short amount paid to Parcel Porters at Allahabad Railway station by the Railway Station Porters' Cooperative Labour Contract Society Ltd, has been received from the Labour Enforcement Officer (Central),

(b) if so names of Parcel Porters together with amount required to be paid to them as per notice of the Labour Enforcement Officer (Central),

(c) whether the claimed amount has been deposited with the Labour Enforcement Officer (Central) or paid to the individual porter in presence of the representative of the Labour Deptt.,

(d) whether recovery proceedings has been started by the Principal Employee from the Society, and

(e) if not the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN)**, (a) Yes

(b) A statement is laid on the table of the House [Placed in Library. See No LT-1199/77]

(c) No

(d) No

(e) Since the matter has already been taken up with the Society by the Labour Enforcement Officer (Central), no action can be taken by the Railway Administration for the recovery of the alleged short payment made to the workers at this stage. Necessary action will be taken on receipt of decision of the Labour Enforcement Officer (Central)